## COUNCIL OF STATES

Thursday, 3rd September 1953

The Council met at quarter past 'eight of the clock in the morning,
MR. CHAIRMAN in the Chair.

## ORAL ANSWERS TO QUESTIONS

## PENICILLIN BOTTLING PLANT

- •142. SHRI M. VALIULLA: Will the Minister for Production be pleased to state:
- (a) which are the concerns that supply penicillin for being bottled up by the Penicillin Bottling Plant at Bombay;
- (b) which are the other firms that are bottling penicillin in India; and
- (c) what are the kinds of penicillin that are bottled up in the penicillin bottling plant?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) The following firms have supplied penicillin for the Bottling Plant from time to time:—

- (1) Glaxo Laboratories, Greenford, London, through Glaxo Laboratories (India) Ltd., Bombay.
  - (2) Merck & Co. (U.S.A.) through Martin & Harris Ltd., Bombay.
  - (3) Heyden Chemical Corporation (U.S.A.) through F. Bock & Company, Bombay-1.
- (b) The following firms are bottling penicillin in India:—
  - (1) Glaxo Laboratories (India) Ltd., Bombay.
  - (2) Dumex Ltd., Bombay.
  - (3) Sarabhai Chemicals Ltd., Baroda.
- (c) Crystalline Penicillin G. Sodium/Potassium, Penicillin G. Pro-

caine fortified with buffered Penicillin G. Sodium/Potassium for aqueous injection, and Penicillin G. Procaine for aqueous injection.

Shri M. VALIULLA: Is there a project costing about Rs. 2 crores for production of penicillin in India also?

Shri K. C. REDDY: There is a project for the manufacture of penicillin in India and the plant is expected to go into production by the beginning of next year.

SHRI M. VALIULLA: When the bottling plant was first of all started, was it intended that we should bottle only other people's penicillin?

SHRI K. C. REDDY: When it was started, that was the idea.

## CORRUPTION CASES AND PERSONS CONVICTED

- \*143. SHRI M. VALIULLA: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the number of employees of export and import control offices—
  - (i) who have been punished departmentally or by court; and
  - (ii) against whom action is being taken;

for accepting or attempting to accept illegal gratification and for cheating the Government of India in the year 1952-53?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): (i) Three persons were punished departmentally and one by a court of law.

(ii) Enquiries are in progress against 12 persons.

Shri M. VALIULLA: Is it a fact that in the Export and Import Controller's Office bribe is freely asked for and given?

Shri D. P. Karmarkar: No, Sir. According to my information it is not so. If it is the hon. Member's